

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "SMC", LUCKNOW**

BEFORE SHRI T.S. KAPOOR, ACCOUNTANT MEMBER

**ITA No. 142/Lkw/2017
Assessment Year 2012-13**

M/s Bhagyaraj Developers Pvt. Ltd., 117/K/13, H.No.1-36, Moti Vihar, Gutaiya, Kanpur 208005 PAN AADCB 2914L	Vs.	ITO- 6(1), Kanpur 208001
(Appellant)		(Respondent)

Appellant by	Shri Rakesh Garg, Advocate
Respondent by	Shri Harish Gidwani, DR
Date of hearing	02/02/2021
Date of pronouncement	02/02/2021

ORDER

PER T.S. KAPOOR, A.M. :

This is assessee's appeal for Assessment Year 2012-13 against the order of the Id. CIT(A)-III, Kanpur dated 08.12.2013.

2. At the outset, it was noticed that the assessee has submitted application, received by the Registry of this Office on 01.01.2021, vide which it has been submitted that the Principal Commissioner of Income Tax (Central), Kanpur-1 has issued a certificate in Form No.3 on 01.01.2021 under the Vivad Se Vishwas Scheme, therefore, the assessee wants to

withdraw the appeal. Ld. DR has no objection. Accordingly, I permit the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 02/02/2021.)

**Sd/-
(T.S. Kapoor)
Accountant Member**

Aks -
Dtd. 02/02/2021

Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order